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Drugs Sold by Multi-nationals

2349. DR. LOKESH CHANDRA: SHRI P. N. SUKUL: SHRIMATI AMARJIT KAUR:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased state:

- (a) the names of drugs sold $\mathbf{b}\mathbf{y}$ multinationals in India which are banned by the drug control agencies countries, mainly, in Western the Federal Drug Administration in the U.S.; and
- (b) whether it is a fact that Government Committee has estimated that 116 generic drugs in place of 15.000 brand drugs would pharmaceutical needs of the country?

MINISTER OF STATE THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) New Drugs are not permitted to be imported unless they have been approved in the country of origin and are being marketed in a number of countries.

Committee (b) The Hathi drawn up a list of 104 essential drugs, which are extensively used in medical practice in both urban and rural areas. This list, however, would not be adequate to meet the therapeutic heeds for the total health care of the population.

Reimbursement of Medical Bills of the staff of various Colleges.

2350. SHRIMATI HAMIDA HABIBULLAH: SHRIMATI SUSHILA SHANKAR ADIVAREKAR: SHRIMATI PRATIBHA SINGH:

Will the Minister of EDUCATION **be** pleased to state:

- (a) what are the administrative and other difficulties, Delhi University or University Grants Commission are facing for not allowing reimbursements of Medical Bills of the staff in the various colleges.
- (b) whether it is a fact that colleges of Delhi University forwarded medi-

cal bills of its staff to the University for reimbursement but half of bills not lost in the transit and there was inordinate delay in making payment to the rest which caused great hardship to the university teachers

(c) whether it is a fact that for the convenience of the Delhi University teachers, Central Government have directed or propose to direct the authorities concerned that the medical reimbursement of bills of the University teachers should be reimbursed by the colleges itself?

MINISTER OF STATE THE THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE MATI SHEILA KAUL): (a) to (c) Due to centralised medical reimbursement system and paucity of staff with the University of Delhi, there delay in payment of medical bills in the past. However, with effect from 1st April, 1981 the has been decentralised and the colleges have been authorised to make payments. All the kills relating the period, 1980-81 received by tne University upto 31st March, 1981 have been passed for payment and the bills received thereafter have been sent to the colleges for making payments. No complaint has been received by Delhi University regarding the loss of bills in transit.

The action for decentralization of the system has been taken by the University of Delhi with the approval of University Grants Commission and the question of Central Government issuing any direction in the matter does not arise.

Prohibition Policy

2351. SHRI SHRIDHAR WASUDEO DHABE:

> SHRI NARASINGHA PRA-SAD NANDA:

Will the Minister of SOCIAL WEL-FARE be pleased to state:

(a) the names of States which have scrapped prohibition since 1981: